PETITION RELATING "TO THE HINDU MARRIAGE AND DIVORCE BILL, 1952

SECRETARY: Sir, I have to report to the House that a petition relating to the Hindu Marriage and Divorce Bill, 1952, introduced by Shri C. C. Biswas in this House on the 11th December 1952 has been received by me.

PAPERS LAID ON THE TABLE

RULES FOR THE GENERAL CONDUCT OF BUSINESS AND PROCEDURE IN THE REVENUE COURTS OF AJMER

THE DEPUTY MINISTER FOR FOOD AND AGRICULTURE (SHRI M. V. XRISHNAPPA): Sir, on behalf of Dr. P. S. Deshmukh I beg to lay on the Table, under sub-section (4) of section 203 of the Ajmer Tenancy and Land Records Act, 1950, a copy of the Rules for the General Conduct of Business and Procedure in Revenue Courts of Ajmer framed by the Chief Commissioner of Ajmer. [Placed in the Library. See No. S-309/54.]

SUMMARY OF ACTION TAKEN, ETC., re. NINTH REPORT OF THE ESTIMATES COMMITTEE

THE DEPUTY MINISTER FOR EXTERNAL-AFFAIRS (SHRI ANIL K. CHANDA): Sir, on behalf of Shri Jawaharlal Nehru I beg to lay on the Table a copy of a statement containing a summary of the views held by Government and the action taken or proposed on the recommendations made in the Ninth Report of the Estimates Committee. [Placed in the Library. See No. S-392/54.]

ANNUAL FINANCIAL STATEMENTS OF CERTAIN PRIVATE LIMITED COMPANIES

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY): Sir, I beg to lay on the Table a copy each of the Annual Financial Statements for the period ending 31st March, 1954, in respect of the following private limited companies: —

- (i) Sindri Fertilizers and Chemicals Limited, Sindri (Second Annual Report).
- (ii) Hindustan Machine (Tools Limited, Jalahalli, Bangalore.
- (iii) Hindustan Shipyard Limited, Visakhapatnam.
 - (iv) Nahan Foundry Limited, Nahan.
- (v) Hindustan Cables Limited, Rupnarainpur (West Bengal).

[Placed in the Library. *See* Nos. S-394/54 to S-398/54 respectively.]

AUDITED BALANCE SHEET AND PROFIT AND LOSS ACCOUNT OF THE REHABILITATION FINANCE ADMINISTRATION FOR THE YEAR ENDED THE 31ST DECEMBER 1951.

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): Sir, on behalf of my colleague, Shri A. C. Guha, I beg to lay on the Table, under sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948, a copy of the Audited Balance Sheet and Profit and Loss Account for the year ended the 31st December 1951 in respect of the Rehabilitation Finance Administration. [Placed in the Library. See No. S-399/54.]

THE APPROPRIATION (No. 3) BILL, 1954—continued

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): Sir, yesterday I had explained how this figure of Rs. 215 and odd crores was made up, and I had explained that the net additional expenditure on revenue side was Rs. 124-53 lakhs; that means Rs. 1,24,53,000. On the Capital side, of the gross expenditure of Rs. 209-48 crores, the largest single item relates to purchases of food-grains, estimated at Rs. 131;15 crores, which includes the figure of Rs. 46'27 crores twice to satisfy accounting requirements. The additional purchases of foodgrains are due to larger imports of rice in pursuance of the agreement with Burma and to relieve